FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **DEV R NIL DESIGN PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Dev R Nil Design Private Limited**
2.	Date of incorporation of corporate debtor	29th December, 2014
3.	Authority under which corporate debtor is incorporated /registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2014PTC204686
5.	Address of the registered office and principal office (if any) of corporate debtor	42P, Raja Santosh Road, Kolkata – 700027, West Bengal
6.	Date of closure of Insolvency Resolution Process	18th September, 2022 (as per Form A issued by IRP)
7.	Liquidation commencement date of corporate debtor	Date of Order: 11th June, 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Name – Sneh Maheswari Registration No. - IBBI/IPA-001/IP-P01751/2019-2020/12691 AFA No: AA1/12691/02/051024/106063 AFA Validity: 5.10.2024
9.	Address and e-mail of the liquidator, as registered with the Board	Address – 9N, Block A, New Alipore, Kolkata – 700053 Email – sneh.maheswari@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address – 9N, Block A, New Alipore, Kolkata - 700053 Email – cirp.devrnildpl@gmail.com
11.	Last date for submission of claims	11th July, 2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of liquidation of the **DEV R NIL DESIGN PRIVATE LIMITED on 11th June, 2024.**
The stakeholders of **DEV R NIL DESIGN PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 11th July, 2024 to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other
creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator: Sneh Maheswari

Registration No.: IBBI/IPA-001/IP-P01751/2019-2020/12691
AFA valid till 5.10.2024
Date and place: 14th June, 2024 at Kolkata

केनरा बैंक Canara Bank भारत सरकार का उपक्रम A Govt. of India Undertaking
सिंडिकेट Syndicate

BARASAT - II BRANCH
Sangam Market, Barrackpore Road,
Barasat, P.O. Barasat,
North 24 parganas, Pin - 700124,

GOLD AUCTION SALE NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **21/06/2024** failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at **03:30 P. M. on 28/06/2024** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sl. No.	Date of Loan	Loan Number	Name and address of the Borrower
1.	06.08.2022	180099626736	**Bapi Saha,** C/o. Ujjal Saha, Chaltaberia, Barasat North 24 Parganas, Kolkata West Bengal, Pin - 743248

NOTE : Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan/credit facility.

Date : 13.06.2024
Place : Barasat

Branch Manager
Canara Bank, Barasat - II Branch

पंजाब नैशनल बैंक ......भरोसे का प्रतीक (A GOVERNMENT OF INDIA UNDERTAKING) pnb punjab national bank ...the name you can BANK upon!

CIRCLE SASTRA CENTRE, CIRCLE OFFICE : KOLKATA SOUTH
United Tower (9th Floor), 11, Hemanta Basu Sarani, Kolkata - 700 001
E-mail : cs8267@pnb.co.in

NOTICE

Notice is hereby given to all concerned that the property more particularly written in the schedule herein below was mortgaged by the owner namely, **Arunava Baul (since deceased)** residing at R/o. 40/2, Nabapally Circular Road (Formerly 40/2&2241), P.S. - Barasat, Dist - 24 Pgs (North), Kolkata, West Bengal - 700126, in connection with the **Term Loan A/c. No.12416011000505 with Garia Station Road Branch (086420) of Punjab National Bank**. The said loan account has been classified as **NPA on 29.07.2023**. As per our information and available records, the said borrower has been died on 05.03.2023 leaving behind the following Legal Heirs :

Sl. No.	Name	Relation	Address
01	Amal Krishna Baul	Father	'Sandhya Pradip Aparment ' 40/2, Nabapally Circular Road (Formerly 40/2 & 2241) P.S. - Barasat, Dist - 24 Parganas (North), Kolkata - 700 126.
02	Gouri Baul	Mother	
03	Payal Baul	Sister	

Save and except the aforesaid legal heirs, if there is/are any other legal heir/s of the said borrower exists, should contact us within 15 days of publication of this notice, failing which,it shall be deemed that, except the above, the aforesaid borrower left no other legal heir/s and the bank shall proceed with its appropriate action to enforce the security interest over the said property under the SARFAESI Act, 2002 as well as other recovery laws in India for recovery of dues of the loan.

SCHEDULE OF THE PROPERTY

All that one self- Contained tiles / Marble flooring residential flat being 4B, situated in the North-West side, on the fourth floor, measuring an area of 951 Sq.ft. Super built up area (i.e. 20% over the Cover area + Proportionate share of stair case, lift and lobby) Consisting of 02 Bed rooms, 01 Dining cum Drawing, 01 kitchin, 02 Toilets (including Privy) out of the said building namely "Sandhya Pradip Apartment" lying and situated at Holding No. 40/2 (amalgamated) (formerly 10/2 & 2241) Nabally Circular Road, Kolkata - 700 126 under Ward No. 6 (old 27) of Barasat Municipality, P.S. - Barasat, District - North 24 Parganas. **Flat is in the name of Late Arunava Baul (Since Deceased). Now Legal Heirs Amal Krishna Baul, Gori Baul & Payal Baul. The Property Butted & Bounded as follows :** On the North - 25'wide Nabapally Circular Road, On the South - Ajoy Mukherjee and Others, On the East - 8' Wide Common Passage, On the West - Nantu Das and others.

Date : 13.06.2024
Place : Kolkata

Sd/- Authorised Officer
SASTRA - Kolkata South Circle

Bhuvee Stenovate Private Limited
Reg. Office: Room No. 307, Swaika Centre,
4A Pollock Street, Kolkata, West Bengal - 700001
CIN: U27100WB2007PTC120297
Email ID: info.bhuvee@gmail.com, Contact No.: +91 98290 21107

FORM NO. CAA. 2
[Pursuant to Section 230(3) and rule 6 and 7)]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, JAIPUR BENCH
COMPANY APPLICATION NO. CA (CAA) No. 03/230-232/JPR/2024
IN THE MATTER OF SECTIONS 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013
AND
IN THE MATTER OF COMPOSITE SCHEME OF ARRANGEMENT AMONGST BHUVEE STENOVATE PRIVATE LIMITED (BHUVEE OR TRANSFEROR COMPANY) AND SUNCITY METALS AND TUBES PRIVATE LIMITED (SUNCITY OR TRANSFEREE COMPANY 1) AND LASER POWER & INFRA PRIVATE LIMITED (LASER POWER OR TRANSFEREE COMPANY 2) AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS UNDER SECTIONS 230 TO 232 OF THE COMPANIES ACT, 2013 (THE SCHEME)

Notice and Advertisement of notice of the meeting of Unsecured Creditors of Bhuvee Stenovate Private Limited

Notice is hereby given that by an order dated the May 17, 2024, the Jaipur Bench of the National Company Law Tribunal ("Hon'ble Tribunal") has directed a separate meeting to be held of the unsecured creditors of the Transferor Company through Video Conferencing/Other Audio-Visual Means (VC/OAVM) for the purpose of considering, and if thought fit, the aforementioned Scheme.

In pursuance of the aforesaid order and as directed therein and in compliance with the applicable provisions of the Companies Act, 2013 ("Act"), Rules made thereunder and circulars issued thereunder, as amended from time to time, further notice is hereby given that separate meeting of unsecured creditors of the Company will be held through video conferencing/other audio-visual means ("VC/OAVM"), as per the schedule mentioned below, at which day and time the said unsecured creditors of Company are requested to attend:

Class of Meeting	Time (IST)	Day and Date of Meeting	Link of the Meeting to be conducted through VC/OAVM
Unsecured Creditors	03:30 pm	Monday, July 15, 2024	www.evotingindia.com

The Company has provided facility of voting by remote electronic voting ("Remote e-voting") and e voting during the aforesaid meetings ('Insta Poll') using facility offered by Central Depository Services (India) Limited (CDSL), so as to enable unsecured creditors to cast their votes on the resolution, proposed to be passed at their respective meetings. The detailed instructions for joining the meetings through VC/OAVM, manner of casting vote through remote e-voting prior to the meetings or through e-voting during the meetings, are given in the notes to the notices of the meetings.

The individual notice(s), together with a copy of explanatory statement and copy of the Scheme, along the documents accompanying the same, of the aforesaid meetings has been sent to the unsecured creditors on June 13, 2024, whose name appears in the records of the Company as on January 31, 2024, through e-mail IDs registered with the Company and physical copy has been dispatched to those unsecured creditors at their last available address whose e-mail IDs are not available with the Company.

Notices of the meetings, copy of the Scheme along with the explanatory statement under sections 230 and 232 read with Section 102 and other applicable provisions of the Companies Act, 2013 and Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 can be obtained free of charge within one day of requisition made by the creditor, at the registered office of the Transferor Company on all weekdays except Saturday, Sunday and Public Holidays, from 10:00 a.m. to 05:00 p.m., up to the date of meeting website of CDSL at www.cdslindia.com.

The cut-off date for e-voting (including remote e-voting) and time period for the remote e-voting of the aforesaid meetings is as under:

Particulars	Unsecured Creditors
Cut-off date	January 31, 2024
Remote e-voting start date and time	Thursday, July 11, 2024, at 09:00 a.m. (IST)
Remote e-voting end date and time	Sunday, July 14, 2024, at 05:00 p.m. (IST)

The facility for casting vote by remote e-voting would be disabled after the end time, as mentioned above, for the meeting. Unsecured creditors who opt for remote e-voting will only be entitled to attend and participate in the meeting but will not be entitled to vote again during the meeting. Since, the meeting will be held through VC/OAVM, the facility for appointment of proxies will not be available for the meeting. However, institutional/corporate creditors etc. are entitled to appoint their authorized representatives for the purpose of voting through remote e-voting, for participation in the meeting.

Unsecured creditors whose e-mail IDs are not available in the records of the Company may follow the process for procuring User IDs and Password and registration of e-mail IDs for e-voting as provided in the Notes to notice of the meetings.

Unsecured Creditors, whose names are recorded in the records of the Company as on the above Cut-Off date, shall only be entitled to avail the facility of e-voting and attend the meeting of the Unsecured Creditors respectively. The voting rights of unsecured creditors shall be in proportion to value of debts recorded in the books of the Company as on Cut-Off date.

In case of any query or grievance pertaining to remote e-voting, e-voting during the Meeting and joining the Meeting through VC or OAVM, Unsecured Creditors may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 22 55 33.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

The Hon'ble Tribunal has appointed Shri Ganga Prasad Gupta, as chairperson of the said meeting and Shri Akshit Kr. Jangid, as scrutinizer for the meeting.

The results of the votes cast through remote e-voting and e-voting during the meeting will be announced within 2 days from the date of conclusion of the meeting at the registered office of the Transferor Company. The results along with the report of the Scrutinizer shall be displayed at the registered office of the Transferor Company at Swaika Centre 4A Pollock Street, Kolkata, West Bengal, India, 700001 and CDSL's website www.evotingindia.com.

The abovementioned Scheme, if approved by at the meeting, will be subject to the subsequent approval of the Hon'ble Tribunal.

Sd/-
Shri Ganga Prasad Gupta, Advocate
Chairperson appointed for the meeting of Unsecured Creditors

Date: 13 June, 2024
Place: Kolkata

कार्यपालक अभियंता का कार्यालय, ग्रामीण कार्य विभाग, कार्य प्रमण्डल, चतरा

शुद्धि–पत्र

ग्रामीण कार्य विभाग, कार्य प्रमण्डल, चतरा के अन्तर्गत जिला खनिज फाउण्डेशन ट्रस्ट (DMFT) मद के तहत् मयुरहण्ड एवं हण्टरगंज प्रखण्ड में पी॰सी॰सी॰ पथ निर्माण कार्यों की ई–निविदा आमंत्रण सूचना सं॰– **20/2023-24/RWD/CHATRA**, दिनांक– 11.06.2024, जिसकी प्राप्ति की अंतिम तिथि 29.06.2024 है, जिसका **P.R. No.** 326017 **(Rural Work Department)** 24–25 **(D)** है, जिसमें क्र॰सं॰– 03 (ग्राम हुसिया में ताहीर मिंया के घर से कुलदीप भुईयां के घर तक पी॰सी॰सी॰ पथ निर्माण), क्र॰सं॰– 06 (ग्राम चोरहा में मण्डप से करकरा नाला तक पक्की सड़क निर्माण), क्र॰सं॰– 12 (सुदामा विश्वकर्मा के घर से करमा बगीचा तक पी॰सी॰सी॰ पथ निर्माण) एवं क्र॰सं॰– 22 (विजय दांगी के घर से कैलाश दांगी के घर तक पी॰सी॰ सी॰ पथ निर्माण) को अपरिहार्य कारणवश स्थगित किया जाता है।

कार्यपालक अभियंता,
ग्रामीण कार्य विभाग,कार्य प्रमण्डल, चतरा

PR 326254 Rural Work Department(24-25).D

SBI **SBI FARTABAD BRANCH (07422)**
Garia Station Road, Kalitala, P.O.- Garia,
Kolkata:700084, E-Mail: sbi.07422@sbi.co.in

Gold Ornaments Auction Notice

Some individual/persons who had availed Gold Loans from **SBI Fartabad Branch**, by pledging gold ornaments, have defaulted in repaying as per schedule. Who have not properly responded to the notice/ notices or the notice returned undelivered in these circumstances, it has been decided by the competent Authority that if the gold loan(s) is /are not liquidated before **4 P.M.** of the previous day, the day of auction, pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises/ Gold Hub, without further notice. All expenses incurred in this connection will be borne by the borrowers. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Borrower: Sri Santu Das

Sl. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold Ornaments (Gms)	No.of Items
1.	21.06.2024	3.00 P.M To 4 P.M.	22 C	Gr. Wt. 5.700 Net Wt. 5.130	2 PC Noya's Path
2.	21.06.2024	3.00 P.M To 4 P.M.	22 C	Gr. Wt. 3.280 Net Wt. 2.950	1 PC. Pendent
3.	21.06.2024	3.00 P.M To 4 P.M.	22 C	Gr. Wt.4.080 Net Wt. 3.670	4 PC. J Pasa + Chain Pasa
4.	21.06.2024	3.00 P.M To 4 P.M.	22 C	Gr. Wt. 1.400 Net Wt. 1.260	1 PC. L Finger Ring
5.	21.06.2024	3.00 P.M To 4 P.M.	20 C	Gr. Wt. 2.500 Net Wt. 2.000	1 PC. Finger Ring

Place: Garia Station Road
Date: 14.06.2024

Authorized Officer,
State Bank of India

केनरा बैंक Canara Bank A Govt. of India Undertaking
सिंडिकेट Syndicate

VEHICLE FOR AUCTION

Recovery Section, Regional Office Kolkata - I
Bells House, 21, Camac Street, Kolkata - 700 016

Hypothecated vehicle taken possession by Bank will be sold on the basis of "**AS IS WHERE IS, WHAT IS THERE IS AND WITHOUT ANY RECOURSE BASIS**" in Auction on **21.06.2024 (Friday)** to be held between **3:30 P.M. to 5:30 P.M.**

Offers are invited from the intending purchasers for Sale of the under mentioned asset on the following Terms & Conditions.

Sl. No.	A) Name of the Borrower & Loan Account Number B) Name of the Branch & Contact Number	Description of the Vehicle	A) Reserve Price B) EMD C) Bid Incremental Amt. D) EMD Deposit A/c. E) IFS Code
1.	A) Sambhu Das A/c. No. 95039910000099 B) Kolkata Sarat Bose Road Contact No. : 83349 99291	Commercial Mini Bus Registration No. : WB-23D-7757 Year of Make : 2016 Vehicle Name : TATA LP 1512 TC/52	A) Rs. 3,31,000/- B) Rs. 33,100/- C) Rs. 5,000/- D) 209272434 E) CNRB0000323

Date & Time of Auction : 21.06.2024 form 3.30 P.M. to 5.30 P.M.
Last Date of EMD : 19.06.2024 upto 5.00 P.M.

Other Terms & Condition :

1. The Vehicle can be inspected from **11.06.2024 to 19.06.2024 between 10.00 A.M. to 4.00 P.M.** (Inspection will be done on working Days)
2. The Place of auction is **Canara Bank, Regional Office - I, 21, Camac Street, Bell's House 4th Floor, Kolkata - 700 016**.
3. The Assets will be sold only for a price above the Reserve Price.
4. Intending bidders have to submit their bid offer letter along with valid KYC documents and proof of remittance of EMD by way of NEFT/RTGS/ Bank Draft favoring Canara Bank, Kolkata in closed envelope by **19.06.2024, 5:00 P.M.**
5. Auction/Bidding shall only by "Online Electronic Mode" through the website of the service provider i.e **http://www.indianbankseauction.com**
6. The contact details of the service provider **M/s. Canbank Computer Services Ltd., Contact No. : 85536 43144 & 94806 91777, E-Mail ID : eauction@ccsl.co.in**.
7. Bid offers below the reserve price will not be accepted.
8. The Vehicle will be handed over to the highest bidder on payment of balance amount within 7 Days from the date of auction sale. In case of failure to pay the balance amount, the EMD amount deposited shall be forfeited and no claim whatsoever will be entertained.
9. In case of single bidder the vehicle will be sold at minimum one incremental bid above the reserve price.
10. The unsuccessful bidder shall be entitled for the refund of the earnest money immediately after the auction is over.
11. Bank reserves the right to modify, cancel or withdraw the auction any time without giving any further notice.
12. Additional incidental expenses including the parking charges and statutory dues like road tax, insurance, packaging charges, etc. are to be borne by the highest bidder.
13. Registration of the vehicle is bidder's responsibility. The respective Branch will deliver the vehicle and related papers after full payment of the bid money.
14. This is also a notice to the borrower/guarantors of the above said loan about holding of auction sale on the mentioned date, time and venue, if their outstanding dues are not paid in full.
15. The borrower/guarantor are hereby notified to pay the sum as mentioned above along with the upto interest and ancillary expenses before the date E-Auction , failing which the Vehicle will be auctioned /Sold and balanced dues, if any with interest and cost.
16. Parking Charges to be paid by the Successful Bidder from the date of possession.

Date : 10.06.2024
Place : Kolkata

Authorized Officer
Canara Bank

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF DEV R NIL DESIGN PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Dev R Nil Design Private Limited
2.	Date of incorporation of corporate debtor	29th December, 2014
3.	Authority under which corporate debtor is incorporated /registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2014PTC204686
5.	Address of the registered office and principal office (if any) of corporate debtor	42P, Raja Santosh Road, Kolkata – 700027, West Bengal
6.	Date of closure of Insolvency Resolution Process	18th September, 2022 (as per Form A issued by IRP)
7.	Liquidation commencement date of corporate debtor	Date of Order: 11th June, 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Name – Sneh Maheswari Registration No. - IBBI/IPA-001/IP-P01751 /2019-2020/12691 AFA No: AA1/12691/02/051024/106063 AFA Validity: 5.10.2024
9.	Address and e-mail of the liquidator, as registered with the Board	Address – 9N, Block A, New Alipore, Kolkata – 700053 Email – sneh.maheswari@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address – 9N, Block A, New Alipore, Kolkata -700053 Email – cirp.devrnildpl@gmail.com
11.	Last date for submission of claims	11th July, 2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of liquidation of the **DEV R NIL DESIGN PRIVATE LIMITED on 11th June, 2024.**

The stakeholders of **DEV R NIL DESIGN PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 11th July, 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator: Sneh Maheswari
Registration No.: IBBI/IPA-001/IP-P01751/2019-2020/12691
AFA valid till 5.10.2024

Date and place: 14th June, 2024 at Kolkata

PUBLIC ANNOUNCEMENT
(In accordance with Section 102 of The Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
MRS. PHALGUNI TEWARY PERSONAL GUARANTOR OF "UNITED CHLORO PARAFINNS PVT LTD"

	RELEVANT PARTICULARS	
1.	Name of the Personal Guarantor	Mrs. Phalguni Tewary
2.	Address of the Personal Guarantor	89/81A Bangur Park , Akansha Apartment , 17th Lane , Rishra Hoogly
3.	Details of Order & Insolvency commencement date in respect of Personal Guarantor	CP No. 118/(KB) 2022 (NCLT, Kolkata); Order dated – 07.05.2024
4.	Name and registration number of the insolvency professional acting as Resolution Professional	Mr. Pratim Bayal IBBI Registration No. - IBBI/IPA-003/IP-N00213/2018-2019/12385
5.	Address and e-mail of the Resolution professional, as registered with the Board	18/1, Tarapukur Main Road, Kolkata -100109 Email- pratimbayal@gmail.com
6.	Address and e-mail to be used for correspondence with the resolution professional	Central Plaza , Room 708 , 2/6 Sarat Bose Road , Kolkata -700020 Email- ip.pratimbayal@gmail.com
7.	Last date for submission of claims	05.07.2024
8.	Relevant Forms in which claim to be filed available at:	"Form B" Web link : https://ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata, Court II, has ordered the commencement of Insolvency Resolution Process against Mrs. Phalguni Tewary Personal Guarantor of United Chloro Parafins Pvt Ltd on 07.05.2024 (Order uploaded on NCLT portal on 08.05.2024)

The creditors of Mrs. Phalguni Tewary, are hereby called upon to submit their claims with proof on or before 05.07.2024 to the Resolution Professional at the address mentioned against entry no.6.

The creditors shall submit their claims along with proof, by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claims shall attract penalties.

Mr. Pratim Bayal
Resolution Professional
IBBI Registration No. - IBBI/IPA-003/IP-N00213/2018-2019/12385
AFAValid Upto – 04.12.2024

Date- 14.06.2024

RELIANCE Asset Reconstruction

RELIANCE ASSET RECONSTRUCTION COMPANY LIMITED
Registered Office: 11th Floor, North Side, R-Tech Park, Western Express Highway, Goregaon (East) Mumbai- 400063

DEMAND NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

The below mentioned borrowers availed various credit facilities from Indian Bank Limited. As the borrowers have failed to maintain the financial discipline, the loan account has been classified as Non-performing asset (NPA) by Indian Bank Limited on 28.12.2011 in accordance with the guidelines issued by Reserve Bank of India. Indian Bank Limited vide Assignment Agreement dated 22.03.2017 assigned the financial assets of following borrowers along with all its right, title and interest together with all underlying security interests in favor of Reliance Asset Reconstruction Company Limited as trustee of INB RARC 030 Trust.

Pursuant to the said assignment the undersigned authorized officer in exercise of powers conferred u/s 13(2) of the said Act r/w Rule 3 of the Security Interest (Enforcement) Rules, 2002 had sent the demand notices dated 21.05.2024 through registered post, thereby calling upon the borrowers to repay the entire outstanding mentioned in said notices with further interest thereon within a period of 60 days from the date of Notice. However, as demand notices could not be served on the parties mentioned below, the same is hereby served upon the borrowers by way of alternative mode of service.

Details are as follows: -

Please note that as per Section 13 (13) of the said Act, you are restrained from dealing with or transferring any of the secured assets referred to herewith, whether by way of sale, lease or otherwise. Any contravention of this provision is an offence and punishable under SARFAESI Act.

Name & Address of Borrower/ Guarantors/ Mortgagors etc.:1.Arihant Enterprises (Borrower) At:- 147, Chittaranjan Avenue, Room No. 6, 2nd Floor, Kolkata: 700007
2. Kaustav Dutta (Proprietor/Mortgagor): At:- 66/2, Kalipada, Mukharjee Road, Near Maitri Sangh Club, Thakurpukur, Kolkata- 700008 .

Amount Outstanding (Rs.):Rs. 1,56,79,234.88/- (Rupees One Crore Fifty Six Lakhs Seventy Nine Thousand Two Hundred Thirty Four Paisa Eighty Eight Only) outstanding as on **30-04-2024** with future interest at the rate mentioned in Schedule I written hereinbelow till the date of realization, within a period of sixty (60) days from the date of this notice.

Details of Security/ Mortgaged Property:Property:: All that piece and parcel of one storied building lying upon the land measuring about 2 cottahs 4 chittacks 36 sq. ft. at Dist- 24 Parganas (South), P S- Behala at present Thakurpukur, ADSR Behala, R S No 122, JL No 13, Mouza-Muradpur, CS Khatian No- 283,corresponding to R S Khaitan No 509,510 Dag No- 235 and CS Khatian No 224, corresponding toRS Khatian No 504, 514, Dag No 234 and 235, premises and street No 122 Kalipada Mukherjee Road ,lvlailing address 66/2 Kalipada Mukherjee Road Thakurpukur KOLKATA 700008 with in the Kolkata municipal Corporation bounded by On the North: Land and building of Shri Samir Majumdar ,On the East: Kalipada Mukherjee Road,On the South: Land and building of Smt Ava Dutta,On the West: Land of Shri Santanu Biswas

Hypothecation assets: All kinds of leather and non-leather bags and luggage's valued at Rs 12.71 lakhs approximately as per your stock statement dated 30.04.2012 stored at 14 7, Chittaranjan Avenue, 2nd Floor, Kolkata: 700007.

In case of failure to repay the aforesaid entire outstanding amount within a period of 60 days from the date of this paper publication, the undersigned shall be constrained to enforce the above secured assets under the provisions of SARFAESI Act.

Please note that as per Section 13 (13) of the said Act, you are restrained from dealing with or transferring any of the secured assets referred to herewith, whether by way of sale, lease or otherwise. Any contravention of this provision is an offence and punishable under SARFAESI Act.

Place: Kolkata
Date: 11-06-2024

Sd/-Authorised Officer,
Reliance Asset Reconstruction Company Limited

यूको बैंक UCO BANK

Appendix IV [See Rule-8(1)]
POSSESSION NOTICE (For immovable property)

UCO Bank
Asset Management Branch, 70A, Block-D
New Alipore, Kolkata - 700 053
Phone No. : 2290 2535, **Telefax :** 22902783
E-Mail : arbkol@ucobank.co.in

Whereas,

The undersigned being the Authorized Officer of UCO Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the security interest (Enforcement) Rules 2002, issued demand notices dated **22.03.2024** calling upon the **(Borrower) M/s Reliable Sanitary & Plumbing Co. (Partners: Ms. Reema Mukherjec & Mrs. Seema Mukherjee),** situated at **94/2C Brahma Samaj Road, Behala, South Kolkata, Kolkata - 700034, P.S. - Parnasree (Previously Behala) and also at 401, Brahma Samaj Road South Kolkata, Kolkata - 700034, P.S. - Parnasree (Previously Behala), and Guarantors : (1) Mrs. Reema Mukherjec (2) Mrs. Sabita Mukherjec (3) Ms. Leena Mukherjee,** all residing at **94/2C Brahma Samaj Road, Behala, Kolkata - 700034, P.S. - Parnasree (Previousely Behala),** to repay the amount mentioned in the notice being **Rs. 1,86,49,584.62 (Rupees One Crore, Eighty Six Lakh, Forty Nine Thousand, Five Hundred Eighty Four and Paise Sixty Two Only) with interest charged up to 31.12.2022 in Cash Credit & with interest charged up to 29.09.2022 in Term loan as on 18.03.2024** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said rules on this **11th day of June of the year 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO Bank an amount of **Rs. 1,86,49,584.62 (Rupees One Crore, Eighty Six Lakh, Forty Nine Thousand, Five Hundred Eighty Four and Paise Sixty Two Only),** plus accrued interest from the date of NPA & incidental expenses thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

EMTD of all that piece & parcel of entire 1st floor of the building pertaining to a residential flat admeasuring about 2200 Sq Ft in the first floor of a multistoried building at premises number 401, Brahma Samaj Road, P.S. - Behala (Now Parnashree), within KMC Ward No. - 130, Premises No. - 94/2C, comprising to Dist. - 24 Parganas (S), P.S. & Registration office, Behala, Mouza - Behala, Touzi No. - 346, J.L No. - 2, R.S No. - 83, C.S Khatian No. - 1221/1, C.S Dag No. - 3812, comprising to R.S Khatian No. - 1221/2, Dag No. - 3832 by virtue of Deed No. - 2749 of 1977 registered before the District Sub Registrar, Alipore on 05.05.1977 arising on and out of Demise of Mr. Dilip Kumar Mukherjee the original title deed holder who owned the property & by virtue of Gift Deed No. - 4078 of 2014 registered before the DSR-II South 24 Parganas in the name of Smt. Sabita Mukherjee and Ms. Leena Mukherjee. The property stands in the name of Smt. Sabita Mukherjee and Ms. Leena Mukherjec and is **butted and bounded as follows : North :** 4' Passage; **South :** 20' Brahma Samaj Road; **East :** Common Passage; **West :** 8' common passage.

Date : 11.06.2024, Place : Behala **Sd/- Authorised Officer, UCO BANK**

---

homefirst We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703
Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORECEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT,2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

S. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Seema Shukla	Madhav Rao Sapre Ward-68, Kh No. part of 580/1, Ph no. 104, Raipur Nigam Manda, Tahsil and Jila - Raipur, Chhattisgarh, Pincode- 492001	04-04-2024	15,90,188	10-06-2024
2.	Uma soni, Suraj Kumar Soni, Tabrej Khan	Plot No 822/26, Ph no 17,Mauja Khamtarai, Tehsil & Zilla Bilaspur Chhattisgarh 495001	04-04-2024	16,63,608	10-06-2024
3.	Narayan Singh, Sonmati Rajput	Plot no-Kh no 248/9 Ph no 61, Mauja Ghuru Part ,Ph no 31/54,Mauja Lokhandi,Tehsil Sakri Zilla Bilaspur Chhattisgarh 495001	04-04-2024	13,54,274	10-06-2024
4.	Sumitkumar Pradip Paigwar, Priyanka Tamrakar	Flat-4, plot 122/2 , Renuka Apartment nd floor Mouza Bhandara Nazul, P.H.No.16, Thak No. 130, Nazul Sheet No.39, Nagar Bhumapan No./Plot No.122/2, Admeasuring Area 134.4 Sq. Mt.,Together with All that R.C.C Flat No. 4 Super built up Area of 611.58 Sq. Malmatta No. 112 With in the limit of Municipal Bhandara Maharashtra 441904	04-04-2024	21,35,831	10-06-2024

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place:- Bhandara, Bilaspur and Raipur
Date: 14-06-2024

Authorised Officer,
Home First Finance Company India Limited

---

homefirst We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703,
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

S. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of Emd & Documents	Number of Authorised officer
1.	Seema Shukla	Madhav Rao Sapre Ward-68, Kh No. part of 580/1, Ph no. 104, Raipur Nigam Manda, Tahsil and Jila - Raipur, Chhattisgarh, Pincode- 492001	04-04-2024	15,90,188	10-06-2024	35,10,000	3,51,000	15-07-2024 (11am -2pm)	13-07-2024 (upto 5pm)	8839153956
2.	Sumitkumar Pradip Paigwar, Priyanka Tamrakar	Flat-4, plot 122/2 , Renuka Apartment nd floor Mouza Bhandara Nazul, P.H.No.16, Thak No. 130, Nazul Sheet No.39, Nagar Bhumapan No./Plot No.122/2, Admeasuring Area 134.4 Sq. Mt.,Together with All that R.C.C Flat No. 4 Super built up Area of 611.58 Sq. Malmatta No. 112 With in the limit of Municipal Bhandara Maharashtra 441904	04-04-2024	21,35,831	10-06-2024	24,20,530	2,42,053	15-07-2024 (11am -2pm)	13-07-2024 (upto 5pm)	8600219911

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC Code	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No .:079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net.	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

Bid Increment Amount – Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://homefirst.auctiontiger.net). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002,

STATUTORY 30 Days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 14-06-2024 Place: Raipur and Bhandara

Signed by Authorized Officer, Home First Finance Company India Limited

সোহমের জামিন, পিপি অফিসে দীর্ঘক্ষণ থাকায় আবারও বিতর্ক

নিজস্ব প্রতিবেদন, বারাসত: বারাসত আদালতে আত্মসমর্পণ করে জামিনের আবেদন করলেন তারকা বিধায়ক সোহম চক্রবর্তী। ২০০০ টাকার বন্ডে জামিন দেন বারাসত আদালতের সিজিএম।

প্রসঙ্গত, ৭ জুন নিউটাউনের এক হোটেল মালিককে মারধরের অভিযোগ উঠেছিল তৃণমূল বিধায়ক সোহম চক্রবর্তীর বিরুদ্ধে। এনিয়ে থানায় অভিযোগ হলেও কোনও কাজ না হওয়ায় হাইকোর্টের দ্বারস্থ হয়েছিলেন রেস্তোরাঁ মালিক। ফলে তাঁকে হুমকির মুখে পড়তে হচ্ছে বলে অভিযোগ করেন তিনি। নিরাপত্তা ও তদন্ত চেয়ে কলকাতা হাইকোর্টের দ্বারস্থ হয়েছেন তিনি। গোটা ঘটনায় বিচারপতি অমৃতা সিনহার দৃষ্টি আকর্ষণ করা হয়েছে। আগামীকাল অর্থাৎ শুক্রবার আদালতে উঠবে মামলা। তার আগেই বারাসত আদালতে আত্মসমর্পণ করে জামিনের আবেদন করেছিলেন তারকা বিধায়ক সোহম চক্রবর্তী।

আদালতে এসেও বিতর্ক পিছু ছাড়েনি সোহমের। তৃণমূল বিধায়ক অভিযুক্ত হয়েও প্রায় ঘণ্টা দুয়েক সোহম চক্রবর্তী পিপি অফিসে বসে থাকা ও চা খাওয়াকে নিয়েও বিতর্ক তৈরি হয়েছে। অভিযুক্ত হয়ে পিপি অফিসে বসে থাকা যায় না এমনটাই জানিয়েছেন বারাসত আদালতের আইনজীবী নিমাই রায়। পিপি অফিস অভিযুক্তর জন্য নয়, অভিযোগকারীর জন্য। যদিও সরকারি আইনজীবী শান্তময় বসু জানিয়েছেন, ব্যক্তিগত সম্পর্ক ও দীর্ঘদিনের পরিচয়ের কারণেই পিপি অফিসে বসেছিলেন সোহম।

আদালতে আত্মসমর্পণ করে জামিনের আবেদন করার পর সোহম চক্রবর্তী দীর্ঘক্ষণ পিপি রুমে বসে অপেক্ষা করেন এবং সেই পিপি রুমে বসে অপেক্ষা করাকে কেন্দ্র করে ইতিমধ্যেই জটিলতা শুরু হচ্ছে কারণ একজন অভিযুক্ত আদালত কক্ষে না বসে কেন পিপি রুমে চায়ের সঙ্গে খোশগল্পে বসেছেন তা নিয়ে অন্য রাজনৈতিক দল থেকে প্রশ্ন তুলতে শুরু করেছে। যদিও সোহম চক্রবর্তী প্রায় দু'ঘণ্টা পিপি রুমে বসে থাকার পর সেখান থেকে বেরিয়ে বারাসত থানায় এসে বসেন। তাঁর আইনজীবীদের ব্যাখ্যা, আদালত চত্বরের বাইরে গেলেও বারাসতের বাইরে তিনি যাননি, যতক্ষণ না পর্যন্ত নির্দেশ দিচ্ছেন বিচারক ততক্ষণ পর্যন্ত তিনি বারাসতেই ছিলেন।

জামাইষষ্ঠীতে খেতে ডেকে কুপিয়ে খুনের অভিযোগ

নিজস্ব প্রতিবেদন, শেওড়াফুলি: জামাইষষ্ঠীতে খেতে ডেকে এক ব্যক্তিকে কুপিয়ে খুনের অভিযোগ। শোরগোল স্ত্রীর বিবাহ বর্হির্ভূত সম্পর্ক নিয়ে। কাঠগড়ায় স্ত্রীর প্রেমিক। পুলিশ সূত্রে খবর, হাওড়ার মাকরদহের বাসিন্দা দীপঙ্কর কুন্ডু (৪৪) গত আড়াই বছর ধরে হুগলির বৈদ্যবাটির ১৩ নম্বর ওয়ার্ডের মানিক ঘোষের বাগান এলাকায় স্ত্রী-পুত্রকে নিয়ে ভাড়া থাকতেন। কাজ করতেন সিকিউরিটি গার্ডের। বুধবার রাতে বৈদ্যবাটি ৮ নম্বর ওয়ার্ডের সংলগ্ন নির্জন এলাকায় দীপঙ্কর কুন্ডুকে রক্তাক্ত অবস্থায় পড়ে থাকতে দেখেন স্থানীয় বাসিন্দারা। তাঁরাই ডেকে আনেন প্রশাসনের লোকজনকে। খবর পেতেই কাউন্সিলর অভিজিৎ গুহ পুলিশে খবর দেন। ছুটে আসে শেওড়াফুলি ফাঁড়ির পুলিশ। তাঁরাই দীপঙ্করকে উদ্ধার করে শ্রীরামপুর ওয়ালস্ হাসপাতালে নিয়ে যায়। কিন্তু অবস্থার অবনতি হওয়ায় চিকিৎসকরা তাঁকে আরজিকর মেডিক্যাল কলেজ হাসপাতালে স্থানান্তরিত করেন। কিন্তু, শেষ রক্ষা হয়নি। সেখানেই চিকিৎসাধীন অবস্থায় মৃত্যু হয় দীপঙ্করের। তাঁর মৃত্যুতে শোকের ছায়া নেমেছে পরিবারে।

মৃতের বোন মৌমিতা শ্রীমানি ঘটনার পিছনে তাঁর বউদি অর্থাৎ জ্যোতি কুণ্ডুর হাত দেখছেন। মৌমিতা দেবীর অভিযোগ, 'বৈদ্যবাটিতে প্রতিবেশী এক যুবকের সঙ্গে বিবাহ বহির্ভূত সম্পর্ক ছিল বউদির। এনিয়ে দাদার সঙ্গে অশান্তি হত প্রায়শই। গত তিন-চারদিন আর বউয়ের কাছে আসেননি দাদা। এরই মধ্যে জামাইষষ্ঠীতে বৈদ্যবাটির বাড়িতে খেতে ডাকে। সেখানেই বউদির প্রেমিক তাঁকে কুপিয়ে খুন করে।' ইতিমধ্যেই এ ঘটনায় শ্রীরামপুর থানায় লিখিত অভিযোগ দায়ের হয়েছে। জ্যোতি কুণ্ডুকে আটক করে জিজ্ঞাসাবাদ করছে পুলিশ। অন্যদিকে মূল অভিযুক্ত রিজু মাঝির খোঁজেও শুরু হয়েছে তল্লাশি।

মৃত্যুর পর বাবা-মাকে হারানো শিশু হস্তান্তর চাইল্ড ওয়েলফেয়ার কমিটিকে

নিজস্ব প্রতিবেদন, কালনা: কালনা হাসপাতালে জন্ম নেওয়ার ৪৮ দিন পর কথাকে হাসপাতাল কর্তৃপক্ষ বৃহস্পতিবার হস্তান্তর করল চাইল্ড ওয়েলফেয়ার কমিটির হাতে।

জানা গিয়েছে, হুগলি জেলার বলাগড় থানার এক গ্রামের প্রসূতি এই হাসপাতালে ভর্তি হয়েছিলেন। কথাকে প্রসব করার পরই ওই প্রসূতির মৃত্যু হয়। এই খবর পেয়ে তাঁর স্বামীও আত্মহত্যা করেন। কথার পরিবারের লোকজন দিনকয়েক তার খোঁজখবর নিলেও পরে আর তাঁদের দেখা পাওয়া যায়নি। এই পৃথিবীতে কথা একা হয়ে যায়। সেই থেকেই কথা হাসপাতালের নার্সদের লালনপালনে একটু একটু করে বড় হয়ে ওঠে। নার্সরাই আদর করে তার নাম রাখে কথা। সেই থেকেই একটি নিঃস্ব রিক্ত সর্বহারা শিশু সবার কাছে হয়ে ওঠে কথা। কিন্তু সরকারি আইনের বাধ্যবাধকতায় কথাকে হাসপাতাল থেকে যেতেই হবে। সেই কথার যাওয়ার দিনটি এসে যায় বৃহস্পতিবার।

এদিন কালনা হাসপাতাল কর্তৃপক্ষ পূর্ব বর্ধমান চাইল্ড ওয়েলফেয়ার কমিটির লোকজনের হাতে হস্তান্তর করে কথাকে। হস্তান্তর করার সময় এই হাসপাতালের নার্স কর্মচারীরা কথার জন্য শিশুখাদ্য ও খেলনা প্রদান করেন। উপস্থিত ছিলেন ডা. মানস দত্ত, অ্যাসিস্ট্যান্ট সুপার গৌতম বিশ্বাস, তন্দ্রা ঘোষ প্রমুখ।

ছাত্রছাত্রীদের জন্য স্কুলে এসি বসালেন শিক্ষক-শিক্ষিকারা

নিজস্ব প্রতিবেদন, নদিয়া: ভ্যাপসা গরমে ক্লাসরুমে বেশিক্ষণ বসে থাকতে পারছে না পড়ুয়ারা। তাই কচিকাঁচাদের কথা মাথায় রেখে ক্লাসরুমেই এসির ব্যবস্থা করেছে নদিয়ার রানাঘাটের একটি স্কুল। তাপপ্রবাহে পুড়ে যাচ্ছে বঙ্গবাসী। জেলায় জেলায় ক্রমশ বাড়ছে তীব্র তাপপ্রবাহ। এরই মধ্যে গরমের ছুটি ফুরিয়েছে ছাত্রছাত্রীদের। মাথায় গনগনে রোদ নিয়েই স্কুলে আসতে হচ্ছে পড়ুয়াদের। অনেক অভিভাবক আবার শিশুর স্বাস্থ্যের কথা ভেবে স্কুলে পাঠাতে চাইছেন না। এই পরিস্থিতিতে ছাত্রদের কথা ভেবে এক অভিনব উদ্যোগ নিলেন শিক্ষকরা।

প্রাথমিক বিদ্যালয়ের শিক্ষকরা নিজেদের অর্থ দিয়ে ক্লাসরুমের জন্য কিনলেন এসি। আর তা দেখে খুশি আর ধরে না পড়ুয়াদের। স্কুল সূত্রে জানা গিয়েছে, নদিয়ার দোহারপাড় প্রাথমিক বিদ্যালয়ে এই মুহূর্তে ছাত্রছাত্রী সংখ্যা ৫২ জন। তাদের মধ্যে ২৭ জন ছাত্রী ও ২৫ জন ছাত্র। শিক্ষক ও শিক্ষাকর্মী মিলিয়ে স্কুলে রয়েছে মোট ৫ জন। শ্রেণিকক্ষের সংখ্যা ২টি। স্কুলের প্রধান শিক্ষক দীপঙ্কর সরকার জানালেন, আপাতত একটি ক্লাসরুমে এসির ব্যবস্থা করা হলেও, আগামীতে অন্যটিতেও বসানো হবে।

শুধু তাই নয়, পড়ুয়াদের জন্য স্কুলে স্মার্ট টিভি, ওয়াটার পিউরিফায়ারের ব্যবস্থা করার কথাও ভাবছেন এই স্কুলের শিক্ষক-শিক্ষিকারা। সব মিলিয়ে পড়ুয়াদের সরকারি স্কুলমুখী করার উদ্দেশ্যেই এমন উদ্যোগ নেওয়া হয়েছে বলে জানিয়েছে স্কুল কর্তৃপক্ষ। গত ২-৩ বছর ধরে রাজ্যে শিক্ষক নিয়োগ দুর্নীতির ভুরি ভুরি অভিযোগ শোনা গিয়েছে। শিক্ষাক্ষেত্র নিয়ে নানারকম অভিযোগ নিয়ে সরগরম বঙ্গ রাজনীতি। এরই মধ্যে শিক্ষকদের এই ভাবনা নিঃসন্দেহে মন জয় করে নিয়েছে পড়ুয়া থেকে শুরু করে অভিভাবকদের।

অণ্ডালে তৃণমূলের বিজয় মিছিলে জনজোয়ার

নিজস্ব প্রতিবেদন, অণ্ডাল: সদ্য সমাপ্ত লোকসভা নির্বাচনে আসানসোল কেন্দ্রে বিজেপি প্রার্থীকে হারিয়ে জয়ী হয়েছেন তৃণমূলের শত্রুঘ্ন সিনহা। ফল ঘোষণার পর দিন থেকে খনি এলাকার বিভিন্ন জায়গায় শাসকদলের পক্ষ থেকে আয়োজন করা হচ্ছে বিজয় মিছিল। বৃহস্পতিবার সন্ধ্যাবেলায় বিজয় মিছিল হল অণ্ডাল ব্লকের উখড়া এলাকায়। উখড়া অঞ্চল তৃণমূল কংগ্রেসের উদ্যোগে এদিন সন্ধ্যাবেলায় মিছিলটির সূচনা হয় শংকরপুর মোড় ট্যাক্সি স্ট্যান্ড থেকে। শেষ হয় উখড়া পুরাতন হাটতলাতে। মিছিলে উপস্থিত ছিলেন দলের অঞ্চল সভাপতি শরণ সাইগল, রাজু মুখোপাধ্যায়, পঞ্চায়েত প্রধান মিনা কোলে, মহিলা তৃণমূল কংগ্রেসের অণ্ডাল ব্লক সভানেত্রী সুজাতা বসু সরকার ছাড়াও দলের সদস্য, কর্মী ও সমর্থকরা। একে অপরকে সবুজ আবির মাখিয়ে বিজয় উৎসব পালন করেন তাঁরা। দলের নেতা শরণ সাইগল জানান, লোকসভা ভোটে তৃণমূল প্রার্থীর বিপুল জয় হয়েছে। এলাকার মানুষ প্রার্থীকে দু'হাত ভরে সমর্থন করেছেন। ভোটারদের অভিনন্দন জানাতে এদিন বিজয় মিছিল আয়োজন করা হয় বলে জানান তিনি।

মুন্ডুখোলা বাকসাগড় সমবায় কৃষি উন্নয়ন সমিতি লিমিটেড

খসড়া ভোটার তালিকা সংক্রান্ত বিজ্ঞপ্তি

এতদ্দারা এই সমিতির সকল সদস্যকে জানানো হচ্ছে যে সমিতির ডেলিগেট নির্বাচনের উদ্দেশ্যে নির্বাচন ক্ষেত্রভত্তিক খসড়া ভোটার তালিকা প্রস্তুত করা হয়েছে এবং তা সদস্যদের প্রদর্শনের জন্য বিশদ বিজ্ঞপ্তিসহ সমিতির কার্যালয়ে রক্ষিত আছে। উক্ত তালিকা সম্পর্কে কোনো সদস্যের আপত্তি থাকলে লিখিতভাবে প্রমানসহ সমিতির কার্যালয়ে **১৩ থেকে ২৫ জুন, ২০২৪**-এর মধ্যে যে কোনো কাজের দিন **বেলা ১১ টা থেকে ৩ টের মধ্যে** দায়িত্বপ্রাপ্ত কর্মচারীর কাছে জমা দিতে হবে। প্রাপ্ত আপত্তিগুলি আগামী **২৮ জুন ২০২৪** নিম্নেস্বাক্ষরকারী কর্তৃক শুনানি সাপেক্ষে নিস্পত্তি করা হবে। এ সংক্রান্ত বিশদ বিবরণের জন্য সমিতিতে যোগাযোগ করা যেতে পারে।

পাঁচপাড়া, ১৩ জুন, ২০২৪

অ্যাসিস্ট্যান্ট রিটার্নিং অফিসার
মুন্ডুখোলা বাকসাগড় এস.কে.ইউ.এস. লিঃ

ফর্ম বি

সাধারণ ঘোষণা

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রসেস) রেগুলেশনসের রেগুলেশন ১২ অধীনে)

দেব আর নীল ডিজাইন প্রাইভেট লিমিটেড-এর বিনিয়োগকারীগণের অবগতির জন্য

নং	বিবরণাদি	বিস্তারিত
১.	কর্পোরেট ডেটরের নাম	দেব আর নীল ডিজাইন প্রাইভেট লিমিটেড
২.	কর্পোরেট ডেটরের গঠনের তারিখ	২৯ ডিসেম্বর, ২০১৪
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ডেটর গঠিত/নথিভুক্ত	আরওসি - কলকাতা
৪.	কর্পোরেট ডেটরের কর্পোরেট আইডেন্টিটি নং/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নং	U74900WB2014PTC204686
৫.	কর্পোরেট ডেটরের রেজিস্টার্ড অফিস এবং প্রধান অফিস (যদি কিছু থাকে) ঠিকানা	৪২পি, রাজা সন্তোষ রোড, কলকাতা - ৭০০০২৭, পশ্চিমবঙ্গ, ভারত
৬.	ইনসলভেন্সি প্রস্তাব প্রক্রিয়া সমাপ্তির তারিখ	১৮ সেপ্টেম্বর ২০২২ (ফর্ম এ আইআরপি দ্বারা ইস্যু মতে)
৭.	কর্পোরেট ডেটরের লিকুইডেশন শুরুর তারিখ	অর্ডারের তারিখ : ১১ জুন ২০২৪
৮.	লিকুইডেটর হিসেবে কার্যরত ইনসলভেন্সি পেশাদারের নাম এবং রেজিস্ট্রেশন নম্বর	নাম - স্নেহ মাহেশ্বরী রেজিস্ট্রেশন নং - IBBI/IPA-001/IP-P01751/ 2019-2020/12691 এএফএ নং : AA1/12691/02/051024/106063 এএফএ বৈধ : ০৫.১০.২০২৪
৯.	বোর্ডের নিকট রেজিস্ট্রিকৃত লিকুইডেটরের ঠিকানা এবং ইমেল	ঠিকানা - ৯এন, ব্লক এ, নিউ আলিপুর, কলকাতা - ৭০০০৫৩ ইমেল : sneh.maheswari@gmail.com
১০.	লিকুইডেটরের সহিত যোগাযোগের জন্য ঠিকানা এবং ইমেল	ঠিকানা - ৯এন, ব্লক এ, নিউ আলিপুর, কলকাতা - ৭০০০৫৩ ইমেল : cirp.devrnildpl@gmail.com
১১.	দাবি দাখিলের শেষ তারিখ	১১ জুলাই ২০২৪

এতদ্বারা বিজ্ঞাপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, কলকাতা বেঞ্চ, কলকাতা নির্দেশ দিয়েছে **দেব আর নীল ডিজাইন প্রাইভেট লিমিটেড-এর লিকুইডেশন শুরুর তারিখ ১১ জুন ২০২৪।**

দেব আর নীল ডিজাইন প্রাইভেট লিমিটেড-এর বিনিয়োগকারীগণকে প্রামাণ্য নথি সহ তাদের দাবি ১১ জুলাই ২০২৪ তারিখে লিকুইডেটরের নিকট ক্রম নং ১০-এ উল্লিখিত ঠিকানায় পেশ করতে।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ কেবল বৈদ্যুতিন মাধ্যমেই তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ তাদের দাবি প্রামাণ্য নথি সহ ব্যক্তিগতভাবে বা ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাখিল করতে পারেন।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

শেয়ারহোল্ডারগণ দেউলিয়াগ্রস্ত প্রক্রিয়ার মধ্যে তাদের দাবি দাখিল না করলে, এমন শেয়ারহোল্ডারগণ কর্তৃক দাবি কর্পোরেট দেউলিয়া প্রক্রিয়ার সময়ে দাখিলকৃত হলে, ২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অব ইন্ডিয়া (ইনসলভেন্সি রেজলিউশন প্রসেস ফর কর্পোরেট পার্সনস)রেগুলেশন এর ধারা ৩৮ অধীনে দাখিলকৃত হিসেবে গণ্য হবে।

লিকুইডেটরের নাম এবং স্বাক্ষর : স্নেহ মাহেশ্বরী
রেজিস্ট্রেশন নং : IBBI/IPA-001/IP-P01751/2019-2020/12691
এফএ বৈধ : ০৫.১০.২০২৪ পর্যন্ত

তারিখ এবং স্থান : ১৪ জুন, ২০২৪ কলকাতা

সাধারণ ঘোষণা

(২০১৬ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি কোড, ধারা ১০২ অধীনে)

শ্রীমতি ফাল্গুনি তেওয়ারি ''ইউনাইটেড ক্লোরো প্যারাফিনস প্রা. লি. -এর ব্যক্তিগত জামিনদাতা-এর বিনিয়োগকারীগণের অবগতির জন্য

	সংশ্লিষ্ট বিস্তারিত	
১.	ব্যক্তিগত জামিনদাতার নাম	শ্রীমতি ফাল্গুনি তেওয়ারি
২.	ব্যক্তিগত জামিনদাতার ঠিকানা	৮৯/৮১এ, বাঙ্গুর পার্ক, আকাঙ্খা অ্যাপার্টমেন্ট, ১৭ লেন, রিষড়া হুগলি
৩.	ব্যক্তিগত জামিনদাতার অর্ডার এবং ইনসলভেন্সি শুরুর বিস্তারিত	সিপি নং 118/(KB) 2022 (NCLT, Kolkata); নির্দেশ তারিখ : ০৭.০৫.২০২৪
৪.	প্রস্তাবক পেশাদার হিসেবে কার্যরত দেউলিয়া পেশাদার এর নাম এবং রেজিস্ট্রেশন নং :	শ্রী প্রতীম বয়াল আইবিবিআই রেজিস্ট্রেশন নং - IBBI/IPA-003/ IP-N00213/2018-2019/12385
৫.	বোর্ডের নিকট নথিভুক্ত প্রস্তাবক পেশাদারের ঠিকানা এবং ই-মেল :	১৮/১ তারাপুকুর মেন রোড, কলকাতা - ১০০১০৯ ইমেল : pratimbayal@gmail.com
৬.	প্রস্তাবক পেশাদারগণের সঙ্গে যোগাযোগের ঠিকানা এবং ই-মেল :	সেন্ট্রাল প্লাজা, রুম ৭০৮, ২/৬ শরৎ বোস রোড, কলকাতা - ৭০০০২০ ইমেল : ip.pratimbayal@gmail.com
৭.	দাবি দাখিলের শেষ তারিখ :	০৫.০৭.২০২৪
৮.	সংশ্লিষ্ট দাবি সমন্বিত ফর্ম পাওয়া যাবে :	''ফর্ম বি'' Web link : https://ibbi.gov.in/home/downloads

এতদ্বারা বিজ্ঞাপিত হচ্ছে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল, কলকাতা, কোর্ট II, শ্রীমতি ফাল্গুনি তেওয়ারি ব্যক্তিগত জামিনদাতা ইউনাইটেড ক্লোরো প্যারাফিনস প্রা. লি.-এর ইনসলভেন্সি প্রস্তাব প্রক্রিয়া শুরুর তারিখ ০৭.০৫.২০২৪ (অর্ডার এনসিএলটি পোর্টালে ০৮.০৫.২০২৪ তারিখে আপলোড করা হয়েছে।)

শ্রীমতি ফাল্গুনি তেওয়ারি-এর ক্রেডিটরদেরকে প্রামাণ্য নথি সহ তাদের দাবি ০৫.০৭.২০২৪ তারিখে প্রস্তাবক পেশাদারগণের নিকট ক্রম নং ৬ -এ উল্লিখিত ঠিকানায় পেশ করতে।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ বৈদ্যুতিন মাধ্যম বা কুরিয়ার, স্পিড পোস্ট বা রেজিস্টার্ড ডাকে তাদের দাবি দাখিল করতে পারবেন।

মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

শ্রী প্রতীম বয়াল
প্রস্তাবক পেশাদার
আইবিবিআই রেজিস্ট্রেশন নং IBBI/IPA-003/IP-N00213/2018-2019/12385
এএফএ বৈধ - ০৪.১২.২০২৪ পর্যন্ত

তারিখ : ১৪.০৬.২০২৪

অণ্ডাল বিমানবন্দরে নয়া ব্যারাক উদ্বোধন পুলিশ কমিশনারের

নিজস্ব প্রতিবেদন, অণ্ডাল: অণ্ডাল বিমানবন্দরের গুরুত্ব ক্রমশ বাড়ছে। দিল্লি, মুম্বই, চেন্নাই, হায়দরাবাদ, বেঙ্গালুরুর পর আগামী অগস্ট মাস থেকে গুয়াহাটি, ভুবনেশ্বর ও বাগডোগরার বিমান পরিষেবা শুরু হবে। যাত্রী সংখ্যাও বৃদ্ধি পাচ্ছে। তাই নিরাপত্তা আঁটোসাঁটো করার লক্ষ্যে বৃহস্পতিবার বিমানবন্দরে নিরাপত্তা কর্মীদের জন্য ৪৮ শয্যার একটি ব্যারাক উদ্বোধন করা হল। ব্যারাকটির উদ্বোধন করেন আসানসোল দুর্গাপুর পুলিশ কমিশনারেটের কমিশনার সুনীল কুমার চৌধুরী। সঙ্গে ছিলেন বিমানবন্দরের ডিরেক্টর কৈলাশ মণ্ডল সহ অনান্যরা। কৈলাশ মণ্ডল জানান, এখন যে সমস্ত ফ্লাইট অপারেট হচ্ছে, সেই অনুযায়ী যথেষ্ট নিরাপত্তা কর্মী আছেন। তাঁদের থাকার জন্য ব্যারাক তৈরি করা হয়েছে। আগামী দিনে বিমানবন্দরকে কেন্দ্র করে একটি থানা তৈরির পরিকল্পনাও রয়েছে।

হারানো ফোন ফেরত মালিকদের

নিজস্ব প্রতিবেদন, মছলন্দপুর: পুলিশের সহযোগিতায় হারিয়ে যাওয়া মোবাইল ফোন খুঁজে পেলেন মালিকরা। মাঝেমধ্যেই মোবাইল ফোন চুরি যাওয়ার ঘটনা ঘটে। প্রায়শই অভিযোগ জমা পড়ে পুলিশ তদন্ত কেন্দ্রে। ঘটনার তদন্তে নামে গোবরডাঙা থানার অন্তর্গত মসলন্দপুর ফাঁড়ির পুলিশ। উত্তর ২৪ পরগনার গোবরডাঙা থানার অন্তর্গত মছলন্দপুর তদন্ত কেন্দ্রের আধিকারিক বিপ্লব সরকারের উদ্যোগে উদ্ধার হল গত দেড় বছরে জেলার বেশ কয়েকটি থানার এলাকায় হারিয়ে যাওয়া বা চুরি হয়ে যাওয়া ৩০টি মোবাইল। উদ্ধারকৃত সেই মোবাইলগুলোকে মালিকদের হাতে তুলে দিলেন পুলিশ আধিকারিকরা। উপস্থিত ছিলেন এসডিপিও হাবরা প্রসেনজিৎ দাস ও গোবরডাঙা থানার আধিকারিক। হারিয়ে যাওয়া মোবাইল ফিরে পেয়ে খুশি মোবাইল মালিকরা।

SBI

স্ট্রেসড অ্যাসেটস রিকভারি ব্রাঞ্চ, বর্ধমান
(কোড - ১৪৮১৭), উল্লাস গেট নং ১, পিন - ৭১৩১০৪ (প.ব.)
জেলা - পূর্ব বর্ধমান, প.ব., ইমেল : sbi.14817@sbi.co.in

দখল বিজ্ঞপ্তি
(স্থাবর সম্পত্তির জন্য)
[রুল-৮(১)]

এতদ্বারা নিম্নস্বাক্ষরকারী স্টেট ব্যাঙ্ক অফ ইন্ডিয়া, আরএএসএমইসিসি-কাম-এসএআরসি, বর্ধমান অনুমোদিত অফিসার ২০০২ সালের সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অব ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অব সিকিউরিটি ইন্টারেস্ট আইনের ১৩(১২) ধারা এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৩ সংস্থান অধীনে নিম্নোক্ত তারিখে সংশ্লিষ্ট অ্যাকাউন্ট অধীনে নোটিশ পাওয়ার তারিখ থেকে ৬০ দিনের মধ্যে সংশ্লিষ্ট বকেয়া পরিমাণ আদায়দানের জন্য এক দাবি নোটিশ ইস্যু করেছেন।

ঋণগ্রহীতাগণ এবং জামিনদাতাগণ সংশ্লিষ্ট বকেয়া পরিমাণ আদায়দানে ব্যর্থ হওয়ায় সাধারণের প্রতি সাধারণভাবে এবং ঋণগ্রহীতা এবং জামিনদাতার প্রতি বিশেষভাবে অবগত করা হচ্ছে উক্ত আইনের ১৩(৪) ধারা এবং উক্ত রুলসের রুল ৯ সংস্থান অধীনে প্রদত্ত ক্ষমতাবলে নিম্নস্বাক্ষরকারী জামিনদত্ত সম্পত্তিসমূহের স্বত্ব দখল করেছেন নিম্নোক্ত তারিখে সংশ্লিষ্ট অ্যাকাউন্ট অধীনে।

ঋণগ্রহীতাগণ এবং জামিনদাতাগণকে বিশেষভাবে এবং সাধারণের প্রতি সাধারণভাবে সতর্কিত করা হচ্ছে কোনওভাবেই জামিনদত্ত সম্পত্তিসমূহের লেনদেন না করতে এবং কোনওরূপ লেনদেন স্টেট ব্যাঙ্ক অফ ইন্ডিয়া নিকট বকেয়া পরিমাণ পরবর্তী সুদ সহ আদায়দান সাপেক্ষ।

ঋণগ্রহীতার অবগতির জন্য জানানো হচ্ছে উক্ত আইনের ১৩ ধারার উপধারা (৮) সংস্থান অধীনে নির্ধারিত সময়ের মধ্যে বকেয়া আদায় দিয়ে জামিনদত্ত সম্পত্তি উদ্ধার করতে পারেন।

ক্রম নং	ঋণগ্রহীতাগণ/জামিনদাতা গণের নাম এবং ঠিকানা	স্থাবর সম্পত্তির বিস্তারিত	১) দাবি নোটিশের তারিখ ২) দখলের তারিখ ৩) বকেয়া পরিমাণ (টাকা)
১.	**ঋণগ্রহীতা : শ্রী ললিত কুমার মন্ডল,** পিতা বিজয় মন্ডল, সাকিন : ব্লক বি, দোতলা, গোরক্ষনাথ অ্যাপার্টমেন্ট, বালি পূর্ব, সাঁপুইপাড়া, নিশ্চিন্দা, হাওড়া : ৭১১১২৭ **এবং আরও** ৩, রঘুনন্দন লেন, পো : বিডন স্ট্রিট, থানা : জোড়াবাগান, কলকাতা : ৭০০০০৬।	**সম্পত্তির স্বত্বাধিকারীর নাম : ললিত কুমার মন্ডল, দলিল নং ১-০৫০২০৬৬৯৫/২০১৫।** সংশ্লিষ্ট সকল অংশ বসবাসের ফ্ল্যাট দক্ষিণ পশ্চিম দিকে পরিমাণ ১১০৪ বর্গফুট সুপার বিল্ট আপ এরিয়া সহ, দুই বেড রুম, এক ডাইনিং রুম, এক কিচেন, এক ব্যালনি দোতলায় ব্লক বি, জি-৪ তলা ভবনে, লিফট সুবিধা সহ অবস্থিত মকোরারি মৌরাশি বাস্তু জমি পরিমাণ এরিয়া ০৯ কাঠা ০৬ ছটাক, আরএস দাগ নং ৬২২৩, এলআর দাগ নং ২২৬০৩, আরএস এবং এলআর খতিয়ান নং ৮৩৫, জেএল নং ১৪, মৌজা : বালি, থানা : নিশ্চিন্দা (বালি), জেলা : হাওড়া, বালি গ্রাম পঞ্চায়েত অধীন, ডিস্ট্রিক্ট সাব রেজিস্ট্রার এবং অ্যাডিশনাল ডিস্ট্রিক্ট সাব রেজিস্ট্রার হাওড়া, এবং অবিভক্ত সম্পত্তির যথাযথ ভাগঅংশ ভবনের চাতাল, অন্যান্য সকল সুবিধা এবং পরিষেবা ভোগ দখলের অধিকার সমন্বিত, চৌহদ্দি : উত্তরে : অন্যান্যর ফ্ল্যাট, দক্ষিণে : খোলা জায়গা, পূর্বে : অন্যান্যর ফ্ল্যাট, পশ্চিমে : খোলা জায়গা।	১) ০২.০৪.২০২৪ ২) ১২.০৬.২০২৪ ৩) ২০,২২,০৯১.৫২ টাকা **(কুড়ি লাখ বাইশ হাজার একানব্বই টাকা এবং বাহান্ন পয়সা) টাকা** ০২.০৪.২০২৪ অনুযায়ী এবং ০৩.০৪.২০২৪ থেকে পরবর্তী সুদ, ব্যয় ইত্যাদি সহ
২	**ঋণগ্রহীতা : শ্রী মনরাজ সিং,** পিতা উজাগির সিং সাকিন : গোরক্ষনাথ অ্যাপার্টমেন্ট, ফ্ল্যাট নং ৩, ২য়তল, বালি পূর্ব,সাঁপুইপাড়া, নিশ্চিন্দা, হাওড়া : ৭১১১২৭, এবং আরও ১/এইচ/৩০, রমেশ দত্ত স্ট্রিট, পো : বিডন স্ট্রিট, থানা : গিরিশ পার্ক, কলকাতা : ৭০০০০৬।	**সম্পত্তির স্বত্বাধিকারীর নাম : মনরাজ সিং। দলিল নং : ১-০৫০২০৫৮৩৫/২০১৫।** সংশ্লিষ্ট সকল অংশ বসবাসের ফ্ল্যাট লিফট সুবিধা সহ, নং ০৩, পরিমাণ কমবেশি ৮৩৮ বর্গফুট সুপার বিল্ট আপ এরিয়া , দুই বেডরুম, এক ড্রইং তথা ডাইনিং রুম, এক কিচেন, এক টয়লেট এবং বারান্দা দোতলায় জি-৪তলা ভবনে মকরারি মৌরাশি বাস্তু জমি পরিমাণ এরিয়া ০৯ কাঠা ০৬ ছটাক, আরএস দাগ নং ৬২২৩, এলআর দাগ নং ২২৬০৩, আরএস এবং এলআর নং ৮৫৩, জেএল নং ১৪, মৌজা : বালি, থানা : নিশ্চিন্দা (বালি), জেলা : হাওড়া, বালি গ্রাম পঞ্চায়েত অধীন, জেলা সাব রেজিস্ট্রার এবং অ্যাডিশনাল ডিস্ট্রিক্ট সাব রেজিস্ট্রার হাওড়া, অবিভক্ত সম্পত্তির যথাযথ ভাগ অংশ এবং সমুদয় সুবিধা এবং পরিষেবা ভোগ দখলের অধিকার সমন্বিত, **চৌহদ্দি :** উত্তরে : মন্দির, লিফট সিঁড়ি, দক্ষিণে : খোলা জায়গা, পূর্বে : ফ্ল্যাট নং ০২, পশ্চিমে : ফ্ল্যাট নং ০৪।	১) ০২.০৪.২০২৪ ২) ১২.০৬.২০২৪ ৩) ১৬,৪৮,৬২৫.৭৯ টাকা **(যোলো লাখ আটচল্লিশ হাজার ছশো পঁচিশ টাকা এবং উনআশি পয়সা) টাকা** ০২.০৪.২০২৪ অনুযায়ী ব্যয় ইত্যাদি সহ
৩	**ঋণগ্রহীতা : মেসার্স সন্তোষী মা হস্ত শিল্প ইউনিট-২, স্বত্বা : শ্রী রাম দাস বিশ্বাস,** গ্রাম : আদর্শনগর, কানাগার্ন, কোদালিয়া ২ নং গ্রাম পঞ্চায়েত অধীন, পো : নালডাঙ্গা, থানা : চুঁচুড়া, জেলা : হুগলি, পিন : ৭১২১২৪, স্বত্বা : শ্রী রাম দাস বিশ্বাস, পিতা শ্রী কালীপদ বিশ্বাস, রাঙ্গাপাড়া, লিচুতলা, পো : কালনা, জেলা : বর্ধমান, পিন : ৭১৩৪০৯।	সংশ্লিষ্ট সকল অংশ জমি এবং তদস্থিত ওয়ার্কশপ ভবন পরিমাণ আনুমানিক ৪ শতক কমবেশি, আরএস খতিয়ান নং ৩২০, এলআর খতিয়ান নং ৭০/২, আরএস দাগ নং ৭/৪৭৫, এলআর দাগ নং ১৪, অবস্থিত মৌজা : কোদালিয়া,জেএল নং ১২, কোদালিয়া ২ গ্রাম পঞ্চায়েত অধীন, গ্রাম : আদর্শ নগর,কানাগড়, পো : নালডাঙ্গা, থানা : চুঁচুড়া, জেলা : হুগলি, পিন : ৭১২১২৪, দলিল নং ০৭২০৭,বুক নং ১, সিডি ভলুম নং ২১,পৃষ্ঠা ৪৫২৯ থেকে ৪৫৪০ -২০১১ সালের, এডিএসআরও চুঁচুড়া, হুগলি। **সম্পত্তি শ্রী রাম দাস বিশ্বাস পিতা শ্রী কালীপদ বিশ্বাসের নামে। সম্পত্তির চৌহদ্দি :** উত্তরে : ১২ ফুট চওড়া সড়ক, দক্ষিণে : লে আউট প্লট নং ৩৪, পূর্বে : অন্যান্যর সম্পত্তি একই দাগ নং ১৪, পশ্চিমে : ১২ ফুট চওড়া সড়ক।	১) ০৪.০৪.২০২৪ ২) ১২.০৬.২০২৪ ৩) ৩৮,৩৮,০৮৪.০৯ টাকা **(আটত্রিশ লাখ আটত্রিশ হাজার চুরাশি টাকা এবং নয় পয়সা) টাকা** ০৪.০৪.২০২৪ অনুযায়ী এবং ০৫.০৪.২০২৪ থেকে পরবর্তী সুদ, ব্যয় ইত্যাদি সহ

দ্রষ্টব্য- ঋণগ্রহীতা/জামিনদাতাকে ইতিমধ্যেই স্পিড পোস্টে দখল নোটিশ পাঠানো হয়েছে। ঋণগ্রহীতা/জামিনদাতা কোনও কারণে নোটিশ না পেয়ে থাকলে সংশ্লিষ্ট এই নোটিশকে বিকল্প নোটিশ হিসেবে গণ্য করতে হবে।

তারিখ - ১২.০৬.২০২৪
স্থান - বর্ধমান

অনুমোদিত অফিসার
এসবিআই, এসএআরবি, বর্ধমান

ইন্ডিয়ান ব্যাঙ্ক Indian Bank
ইলাহাবাদ ALLAHABAD

জোনাল অফিস : কলকাতা সাউথ,
১৪, ইন্ডিয়া এক্সচেঞ্জ প্লেস, ৪র্থ তল, কলকাতা - ৭০০০০১

পরিশিষ্ট - IV-A'' [দ্রষ্টব্য সংস্থান রুল ৮(৬)]

স্থাবর সম্পত্তি বিক্রয় নিমিত্ত বিক্রয় বিজ্ঞপ্তি

ই-নিলাম বিক্রয় নোটিশ স্থাবর সম্পদের জন্য ২০০২ সালের সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অব ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্টর অব সিকিউরিটি ইন্টারেস্ট আইন এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৮(৬) সংস্থান অধীনে

এতদ্বারা সাধারণকে সাধারণভাবে এবং ঋণগ্রহীতাগণ এবং জামিনদাতাগণকে বিশেষভাবে অবগত করা হচ্ছে, নিম্নে বর্ণিত বন্ধকী/দায়বদ্ধ স্থাবর সম্পত্তি জামিন অধীনে ঋণদাতার নিকট যা ইন্ডিয়ান ব্যাঙ্ক, নির্ধারিত ঋণদাতার অনুমোদিত অফিসার কর্তৃক **প্রতীকী দখলীকৃত** বিক্রয় করা হবে ''যেখানে যেমন অছে'', ''যেখানে যা আছে'', এবং ''যেমন অবস্থায় আছে'' ভিত্তিতে ২০.০৭.২০২৪ তারিখে **ইন্ডিয়ান ব্যাঙ্ক (নির্ধারিত ঋণদাতা)** নিম্নোক্ত বকেয়া পরিমাণ আদায়ের জন্য নিম্নোক্ত ঋণগ্রহীতাগণের কাছ থেকে।

ক্র. নং	ক) অ্যাকাউন্ট/ঋণগ্রহীতার নাম খ) শাখার নাম	স্থাবর সম্পত্তির বিস্তারিত	জামিন অধীনে ঋণদাতার নিকট বকেয়া পরিমাণ	ক) সংরক্ষিত মূল্য খ) ইএমডি পরিমাণ এবং তারিখ গ) ডাক বর্ধিতকরণ পরিমাণ ঘ) সম্পত্তির আইডি ঙ) দায়বদ্ধতা
১	**ক) মেসার্স এ শেখ জরি হাউস (স্বত্বা : আহমদুল্লা শেখ) (ঋণগ্রহীতা এবং বন্ধকদতাতা) ঠিকানা :** আনন্দ নগর, পো : সূর্যনগর, কাকদ্বীপ, জেলা : দক্ষিণ ২৪ পরগনা, পিন : ৭৪৩৩৪৭। **খ) কাকদ্বীপ শাখা**	সংশ্লিষ্ট সকল অংশ জমি এবং ভবন অবস্থিত জেলা : ২৪ পরগনা, পরগনা : সুন্দরবন, তৌজি নং ১, মৌজা : সীতারামপুর, জেএল নং ৭, আরএস খতিয়ান নং ৮৮২, আরএস দাগ নং ২৯৯৩, পরিমাণ ১০ শতক কমবেশি দলিল নং ৪৫৭৭/২০১৪, সম্পত্তি আহমদুল্লা শেখ এর নামে। **সম্পত্তির চৌহদ্দি :** উত্তরে : দাগ নং ২৯৯৩ এবং ২৯৯৭, দক্ষিণে : রাধানাথ বৈরাগীর জমি, পূর্বে : মারফত মোল্লার জমি,পশ্চিমে : স্বপন হালদারের জমি।	১২,১৬,২১৮.৩৭ টাকা **(বারো লাখ ষোলো হাজার দুশো আঠার টাকা এবং সাঁয়ত্রিশ পয়সা)** ৩১.০৩.২০২২ অনুযায়ী পরবর্তী সুদ, চার্জ এবং ব্যয় সহ।	ক) ২৯,৯৪,০০০.০০ টাকা খ) ২,৯৯,৪০০.০০ টাকা গ) ১০,০০০.০০ টাকা ঘ) IDIB7023021730 ঙ) নেই

সম্পত্তির অনুসন্ধান

ব্যাঙ্ক ওয়েবসাইট : | ই-নিলাম ওয়েবসাইট URL : https://ibapi.in/ | তথ্যাদি

সম্পত্তির অবস্থান | সম্পত্তির ছবি | সম্পত্তির ভিডিও

ক্র. নং	ক) অ্যাকাউন্ট/ঋণগ্রহীতার নাম খ) শাখার নাম	স্থাবর সম্পত্তির বিস্তারিত	জামিন অধীনে ঋণদাতার নিকট বকেয়া পরিমাণ	ক) সংরক্ষিত মূল্য খ) ইএমডি পরিমাণ এবং তারিখ গ) ডাক বর্ধিতকরণ পরিমাণ ঘ) সম্পত্তির আইডি ঙ) দায়বদ্ধতা
২	**ক) শ্রী গৌতম মন্ডল (ঋণগ্রহীতা এবং বন্ধকদাতা)** পিতা সুশীল কুমার মন্ডল, **ঠিকানা :** হোল্ডিং নং ৪০৮, গ্রাম : রাধাবল্লভপুর, পো : বামনগাছি, থানা : বারুইপুর, জেলা : দক্ষিণ ২৪ পরগনা, পিন : ৭০০১৪৬। **খ) নাকতলা শাখা**	সংশ্লিষ্ট সকল অংশ ভবন সম্পত্তি পরিমাণ ১ কাঠা ৮ ছটাক মৌজা : শাসন, জেএল নং ৬৬, আরএস নং ৪৭৯, তৌজি নং ১১৯, খতিয়ান নং ২২৪৩, দাগ নং ২৩৭৪ এবং ২৩৭৫, ওয়ার্ড নং ৯, থানা : বারুইপুর, কলকাতা : ৭০০১৪৫, নথিভুক্ত বুক নং ১, ভলুম নং ৩৩, পৃষ্ঠা ৬৮৭৭ থেকে ৬৮৯৩, দলিল নং ১১১০৯-২০১২ সালের,রেজিস্ট্রিকৃত এডিএসআর অফিস-বারুইপুর সমীপে, জেলা : দক্ষিণ ২৪ পরগনা, সম্পত্তি শ্রী গৌতম মন্ডলের নামে। **সম্পত্তির চৌহদ্দি :** উত্তরে :অন্যান্যর জমি,দক্ষিণে : ৬ ফুট সাধারণ চলার পথ এবং জমি এ-৯ প্লট, পূর্বে : অন্যান্যর জমি, পশ্চিমে : জমি প্লট এ-৭।	৮,৭৬,৯২৭.০০ টাকা **(আট লাখ ছিয়াত্তর হাজার নশো সাতাশ টাকা)** ১৫.০২.২০১৬ অনুযায়ী পরবর্তী সুদ, চার্জ এবং ব্যয় সহ	ক) ১৩,৮৭,০০০.০০ টাকা খ) ১,৩৮,৭০০.০০ টাকা গ) ১০,০০০.০০ টাকা ঘ) IDIB20794689608 ঙ) নেই

সম্পত্তির অনুসন্ধান

ব্যাঙ্ক ওয়েবসাইট : | ই-নিলাম ওয়েবসাইট URL : https://ibapi.in/ | তথ্যাদি

সম্পত্তির অবস্থান | সম্পত্তির ছবি | সম্পত্তির ভিডিও

ই-নিলামের তারিখ এবং সময় : ২০ জুলাই ২০২৪ (২০.০৭.২০২৪) সকাল ১১টা থেকে বিকেল ৪টা পর্যন্ত

ডাকদাতাদের ওয়েবসাইট **(www.mstcecommerce.com)** যা ই-নিলাম পরিষেবা প্রদায়ক সংস্থা এমএসটিসি এলটিডি কর্তৃক প্রদত্ত ব্যবস্থায় অনলাইন ডাকে অংশগ্রহণের জন্য দেখুন। কারিগরি সহায়তার জন্য অনুগ্রহ করে **এমএসটিসি হেল্প ডেস্ক নং ০৩৩-২২৯০১০০৪** কল করুন এবং অন্যান্য সহায়তার জন্য পরিষেবা প্রদায়ক সংস্থার হেল্প ডেস্ক থেকে নম্বর পাওয়া যাবে। এমএসটিসি লি.-এর সহিত রেজিস্ট্রেশনের অবস্থান জানতে, ই-এমডি অবস্থান জানতে অনুগ্রহ করে যোগাযোগ করুন **ibapifin@mstcecommerce.com** দেখুন।

সম্পত্তির বিস্তারিত, সম্পত্তির ছবি এবং নিলামের নিয়ম এবং শর্তাদি জানতে অনুগ্রহ করে দেখুন https://ibapi.in এবং সংশ্লিষ্ট পোর্টালের বিস্তারিত জানতে যোগাযোগ সহায়ক নম্বর ''**১৮০০১০২৫০২৬**'' এবং ''**০১১-৪১১০৬১৩১**'' যোগাযোগ করুন।

ডাকদাতাদের সম্পত্তির বিষয়ে খোঁজখবর নেওয়ার সময় উল্লিখিত সম্পত্তি আইডি নম্বর ব্যবহার করতে যা ওয়েবসাইট **https://ibapi.in** প্রদত্ত এবং **www.mstcecommerce.com** দেখুন।

দ্রষ্টব্য : সংশ্লিষ্ট এই নোটিশ ঋণগ্রহীতা(গণ)/অংশীদার(গণ)/জামিনদাতা(গণ)/বন্ধকদাতা(গণ)-এর উদ্দেশ্যেও

তারিখ : ১০.০৬.২০২৪
স্থান : কলকাতা

অনুমোদিত অফিসার
ইন্ডিয়ান ব্যাঙ্ক